

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-532(PB)/2017

IN THE MATTER OF:

Punjab National Bank

.....Petitioner

v.

Haridwar Iron & Ispat Rolling Ltd.

.....Respondent

SECTION : Under Section 7 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 10.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Sh. S.K. Mohapatra,
Hon'ble Member (T)

For the Applicant / Petitioner : Ms. Bindu Das, Advocate

For the Respondent :

ORDER

Order dated 12.12.2017 is claimed to have been complied with by filing affidavit dated 04.01.2018 by which the proceedings before the DRT, Lucknow have been placed on record. Copy of the letter has also been sent for intimating the Corporate Debtor about the next date of hearing. However, Corporate Debtor is not present.

Let notice to show cause for 23rd January, 2018 to the respondents be issued as to why this petition be not admitted. Process dasti.

List the matter on 23rd January, 2018.

Sdl—
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sdl—
(S.K. MOHAPATRA)
MEMBER(TECHNICAL)